

12.15 hrs.

## PAPERS LAID ON THE TABLE

## MAIN CONCLUSIONS OF THE ELEVENTH SESSION OF INDUSTRIAL COMMITTEE ON PLANTATIONS

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya):** Sir, on behalf of Shri Sanjivayya I beg to lay on the Table a copy of main conclusions of the Eleventh Session of the Industrial Committee on Plantations held at New Delhi on the 30th and 31st October, 1964. [Placed in Library. See No. LT-3553/64].

## CONVENTION AND RECOMMENDATIONS OF INTERNATIONAL LABOUR CONFERENCE

**Shi R. K. Malviya:** I beg to lay on the Table a Statement showing action taken or proposed to be taken by Government on the Convention and Recommendations adopted at the 47th Session of the International Labour Conference held at Geneva in June, 1963. [Placed in Library. See No. LT-3554/64].

**Shri Hari Vishnu Kamath (Hosangabad):** On a point of clarification, Sir. You will be pleased to notice that the 47th Session of the International Labour Conference was held in Geneva in June, 1963.... (Interruption).

**Mr. Speaker:** Order, order; there are so many talks going on.

**Shri Nath Pal (Rajapur):** It is extremely ungainly to be standing like that.

**Shri Hari Vishnu Kamath:** You have so many times advised that the exodus should be silent.

**Mr. Speaker:** Every time I have said that.

**Shri Hari Vishnu Kamath:** You will be pleased to notice that the 47th Session of the International Labour Conference, to which the hon. Minister has referred and which finds a 1759 (A) LSD-4.

place in this item, was held in Geneva in June 1963. Our Government moves slowly: that we know. We are well aware of that.

**Shri Nath Pai:** We have got used to that.

**Shri Hari Vishnu Kamath:** But this 18 months' period of gestation, or whatever you may call it, is a proud record even for a slowmoving Government. I would like to know why the Government took 18 months to consider and cogitate over this matter and lay a statement on the Table.

**Mr. Speaker:** Is there any reason for such a delay?

**Shri Hari Vishnu Kamath:** He does not know, perhaps; the senior Minister may know.

**Shri R. K. Malviya:** We place the reports on the Table as soon as they are received from Geneva.

**Shri Hari Vishnu Kamath:** What?

**Mr. Speaker:** The hon. Member should not be so impatient. Let us hear him.

**Shri Hari Vishnu Kamath:** There has been 18 months' delay, and you advise patience!

**Mr. Speaker:** I am not complaining of impatience on account of the delay of 18 months; I am complaining about the impatience here.

**Shri Hari Vishnu Kamath:** We could not hear him.

**Mr. Speaker:** That was exactly my complaint. Let us hear him. I wanted to hear him, but before I could do that, there was the interruption. That is what I am complaining about.

**Shri R. K. Malviya:** I have said that as soon as the reports are received, we place them on the Table. This report from Geneva was received very late.

**Some Hon. Members:** When?

**Mr. Speaker:** I will try to clarify it if only hon. Members will allow me to do so. The hon. Minister ought to say that though the decisions had been taken in June 1963, the Government received those reports just now or two months or one month ago, something like that, to explain it.

**Shri Surendranath Dwivedy (Kendrapara):** When was it received?

**Shri B. K. Malviya:** I will verify and let you know.

**Some Hon. Members:** Ah!

**Shri Nambiar (Tiruchirapalli):** The cat is at least out.

**Mr. Speaker:** Opinions on Bill. Shri Shree Narayan Das... Absent.

12.17 hrs.

#### RELEASE OF MEMBER

(Shri Priya Gupta)

**Mr. Speaker:** I have to inform the House that I have received the following letter, dated the 29th November, 1964, from the Superintendent, Sub-Jail, Katihar:

"I have to inform you that on the 25th November, 1964, Shri Priya Gupta, Member, Lok Sabha, along with 14 other Satyagrahis, was sentenced to imprisonment till 4.30 P.M. on the 26th November, 1964, under B.M.P.O. Act and was sent to this Sub-Jail in the evening of the 25th November, 1964. He was released at 4.30 P.M. on the 26th November, 1964, after the completion of the sentence."

**Shri Nath Pai (Rajapur):** Will the Home Minister please take some interest in this fact that an hon. Member of this House arrested in September for an offence whose total punishment amounted to less than 24 hours was incarcerated in prison for nearly three months? Does not he think that there is a moral obligation on him to look into this matter so that petty officials

do not go on exercising their vendetta in this way?

**Mr. Speaker:** The House will now take up further consideration.....

**Shri Nath Pai:** Sir, Shri Nanda has something to say. It is not a party matter.

**Mr. Speaker:** How can he say anything just at this moment? The hon. Member has brought it to his notice and now he will consider it.

**Shri Nath Pai:** I am sorry, Sir, I was a little agitated, but you had once been good enough to direct the Government to look into this particular case and see how and why he was being kept and how far the allegation of his being shuttled from prison to prison was true. You have already directed this is not the first time.

**Mr. Speaker:** The Home Minister will kindly look into it.

**The Minister of Home Affairs (Shri Nanda):** Yes, Sir; it will be looked into.

12.19 hrs.

#### INDIAN TRADE UNIONS (AMENDMENT) BILL—Contd.

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Shri D. Sanjivayya on the 3rd December, 1964, namely:—

"That the Bill further to amend the Indian Trade Unions Act, 1926, as passed by Rajya Sabha, be taken into consideration."

**Shri Ranga may continue his speech.**

**Shri Hari Vishnu Kamath (Hosangabad):** How much time remains for this?

**Mr. Speaker:** Only 15 minutes were taken the other day; 2 hours and 45 minutes remain.